

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 121

CP (IB) No. 346/Chd/Hry/2019

IN THE MATTER OF:

Grands Infrastructure Pvt. Ltd.

...Petitioner-Operational Creditor

Versus

**Ecogreen Energy Gurgaon Faridabad
Pvt. Ltd.**

... Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 15.02.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Sahej Mahajan, Advocate

For the Respondent : Ms. Lavleen Brar, proxy counsel for Mr. Pardeep
Sharma, Advocate

ORDER

A date is requested by the Ld. Proxy counsel for the Respondent-Corporate Debtor on the ground that the main counsel could not appear today due to some personal difficulty. Last opportunity granted. Let the matter be posted for arguments on 07.03.2024.

**Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)**

**Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**